

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BROAD HOMES PRIVATE LIMITED

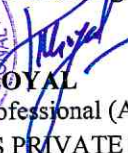
RELEVANT PARTICULARS		
1.	Name of corporate debtor	BROAD HOMES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	01.03.2013
3.	Authority under which corporate debtor is incorporated	Registrar of Companies, Delhi (ROC-Delhi)
4.	Corporate Identity No. of corporate debtor	U70109DL2013PTC248916
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: FLAT NO. 14, GROUND FLOOR, PUL PEHLAD PUR DDA MIG SURAJ APARTMENT, SOUTH DELHI, NEW DELHI, 110044
6.	Insolvency commencement date in respect of corporate debtor	16.01.2025
7.	Estimated date of closure of insolvency resolution process	15.07.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	PAWAN KUMAR GOYAL IBBI/IPA-001/IP-P00875/2017-2018/11473
9.	Address and e-mail of the interim resolution professional, as registered with the Board	304. D.R. Chamber, 12/56, D.B Gupta Road, Karol Bagh, New Delhi-110005. Email :- ca.pawangoyal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	304. D.R. Chamber, 12/56, D.B Gupta Road, Karol Bagh, New Delhi-110005. Email :- cirp.broad@gmail.com Website:- N.A
11.	Last date for submission of claims	30.01.2025 (14 days from CIRP Commencement)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class.	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web links: https://www.ibbi.gov.in/home/downloads Physical Address:- N.A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s **BROAD HOMES PRIVATE LIMITED** on 16.01.2025.

The creditors of M/s **BROAD HOMES PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 30.01.2025 to the interim resolution professional at the address mentioned against entry No. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 above, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 above to act as authorised representative of the Financial Creditors in Class (Real Estate Allottees) in Form CA. Submission of false or misleading proofs of claim shall attract penalties as per Law.


PAWAN KUMAR GOYAL
 Interim Resolution Professional (AFA No. AA1/11473/02/311225/107690, Valid till 31/12/2025)
 M/s BROAD HOMES PRIVATE LIMITED
 Date: 18.01.2025
 Place: New Delhi